

**HIGH COURT OF SIKKIM
GANGTOK**

No.: 35 /HCS

Dated: 23-3-2026

NOTIFICATION

Hon'ble the Chief Justice is pleased to appoint the following Advocates as Oath Commissioners for Gangtok District for a term of 02 (two) years, from the date of issuance of this Notification, to administer oath on affidavits under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 333 of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Section 3(2) of the Oaths Act, 1969:-

SL. No.	Name
1.	Mr. Anil Gurung
2.	Mr. Papai Mandal
3.	Ms. Tara Devi Chettri
4.	Ms. Parvin Manger
5.	Ms. Srijana Bagdas
6.	Mr. Rajiv Gurung
7.	Ms. Eleshiba Ghimirey
8.	Ms. Neha Kumari Gupta
9.	Mr. Adarsh Gurung
10.	Mr. Sharap Pencho Bhutia
11.	Ms. Pema Ongchu Bhutia
12.	Ms. Sukmith Lepcha
13.	Ms. Chandrika Maya Karki
14.	Mr. Khem Raj Sapkota
15.	Mr. Anirudh Gupta
16.	Ms. Beneeta Gurung
17.	Ms. Nikita Chandak
18.	Ms. Kingzum Sherpa
19.	Ms. Priyanka Subba
20.	Ms. Kajal Rai
21.	Ms. Shreya Sharma
22.	Mr. Amit Rai
23.	Ms. Neha Gupta
24.	Ms. Anita Luitel
25.	Ms. Mina Bhusal
26.	Mr. Tree Ratna Rai
27.	Mr. Sonam Bhutia
28.	Ms. Manju Khati
29.	Ms. Menuka Bardewa
30.	Ms. Gulnaz Khatoon
31.	Mr. Saurav Singh

Handwritten signature

The Oath Commissioners shall act in accordance with Rules 9, 10, 11, 12 and 16 of the Sikkim Oath Commissioners (Appointment & Control) Rules, 2008. The remuneration for attestation of affidavit shall be as follows:-

- (a) Attestation at the Court Premises: Rs. 100/- per affidavit.
- (b) Attestation in the residence of deponent: Rs. 200/- per affidavit.

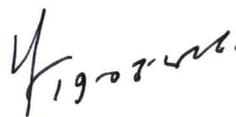
Sd/-
REGISTRAR GENERAL

Memo No. 8 (35) CONFDL./HCS/ 3601-20

Dated: 23/3/2026

Copy to:

1. The Joint Registrar-cum-Sr. Judgment Writer to Hon'ble the Chief Justice, High Court of Sikkim, Gangtok;
2. The Addl. Registrar-cum-PPS to Hon'ble Judge, High Court of Sikkim, Gangtok;
3. The Joint Registrar-cum-Sr. Judgment Writer to Hon'ble Judge, High Court of Sikkim, Gangtok;
4. The Chief Secretary, Government of Sikkim, Gangtok;
5. The Ld. Advocate General, Government of Sikkim, Gangtok;
6. The Additional Advocate General, Government of Sikkim, Gangtok;
7. The Principal District & Sessions Judge, Gangtok;
8. The Director, Sikkim Judicial Academy, Gangtok;
9. District & Sessions Judges, Sikkim;
10. The Member Secretary, Sikkim Legal Services Authority, Development Area, Gangtok;
11. The Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok;
12. All Chief Judicial Magistrate-cum-Civil Judge (SD), Sikkim;
13. The Deputy Director, Sikkim Judicial Academy, Sokeythang, Gangtok;
14. All Civil Judge-cum-Judicial Magistrates;
15. The Additional Secretary, Home Department, Government of Sikkim, Gangtok, for publication in the Government Gazette;
16. President, Bar Association of Sikkim (High Court & Subordinate Courts), Gangtok;
17. President, Sikkim High Court Bar Association, Gangtok;
18. President, Namchi Bar Association of Sikkim, Namchi;
19. P.A. to the Registrar General, High Court of Sikkim;
20. Computer Cell, High Court of Sikkim for uploading the same in the website of High Court of Sikkim;
21. Notice Board;
22. Guard File and
23. File;


REGISTRAR